

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.103
CP(CAA)54/ND/2024

IN THE MATTER OF:

Ang Projects Private Limited And Umg ... Applicant
Properties Private Limited

Under Section 230-232

Order delivered on 02.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kumar Aniket (PCS), Adv. Deepak Kumar, Adv.
Vartika Singh

HYBRID HEARING (PHYSICAL & VC)

ORDER

This is Second Motion Application under Section 230-232 of the Companies Act, 2013. We have heard the submissions made by Learned Counsel for the petitioner-companies. The petitioner-companies are hereby directed to issue notice of hearing through publication in the newspapers one in English 'Business Standard and another in Hindi 'Jansatta". Individual notices are also to be sent in terms of Regulation 230(5) of the Companies Act, 2013 to the Central Government through the Regional Director, Ministry of Corporate Affairs and Income Tax Authorities concerned, and if necessary to such other sectoral regulators or authorities which are likely to be affected by the compromise or arrangement and shall require that representations, if any are to be made by them, the same shall be made within a period of thirty days from the date of receipt of such notice, failing which, it shall be presumed that they have no representations to make on the proposals. The affidavit of service be filed by the petitioner-companies within two weeks. Let this matter be posted for hearing on **13.08.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)